

Schedule I FORM A PUBLIC ANNOUNCEMENT {Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017} FOR THE ATTENTION OF THE STAKEHOLDERS OF MARIMBA AUTO INDIA PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	NAME OF CORPORATE PERSON	MARIMBA AUTO INDIA PRIVATE LIMITED registered under the Companies Act, 2013
2.	DATE OF INCORPORATION OF CORPORATE PERSON	30.06.2020
3.	AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Ministry of Corporate Affairs of India, Registrar of Companies –West Bengal
4.	CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U29100TG2020FTC141263
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Registered Office Address: 91 SPRINGBOARD BUSINESS HUB PVT LTD, 2-41/11/6/2 Laxmi Cyber City, Prashanth Nagar Colony, Kondapur Hyderabad Hyderabad TG 500084 IN Principal Office: NA
6.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	05.10.2023
7.	NAME, ADDRESS AND EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Malireddy Ramana Reddy <u>Address:</u> 8-3191/155 (16/A) Vaishnavis Sai Saurabh Residency, Vengal Rao Nagar, Beside Sai Darshini Tiffin Centre, Hyderabad – 500038 <u>Mail id:</u> ramanareddyysrp@gmail.com ; <u>Ph:</u> 9059779006 <u>Registration No:</u> IBBI/IPA-003/ICAI-N-00308/2020-2021/13452
8.	LAST DATE FOR SUBMISSION OF CLAIMS	04.11.2023
Notice is hereby given that the MARIMBA AUTO INDIA PRIVATE LIMITED has commenced voluntary liquidation on 05.10.2023. The stakeholders of MARIMBA AUTO INDIA PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before the 04.11.2023, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.		
Date: 09.10.2023 Place: Hyderabad Malireddy Ramana Reddy Liquidator		

State Bank of India
 RACPC- MADHAPUR-15330, 3rd Floor, KTCI BLG, Image Hospital,
 Hitech City Road, Sri Rama Colony, Madhapur, Hyderabad-500033

E-AUCTION OF SEIZED CARS
 E-Quotations are invited for E-Auction of below mentioned cars of our borrowers in "as it is where it is condition". The borrowers defaulted in payment of EMI's, Bank has seized the cars and the same are being auctioned online on 27/10/2023.

Sr. No	Borrower Name, A/c No. & Branch Name	Description of Cars, Regd. Nos/ Model/ KM Runned	Reserve Price & EMD	Auction Time	Contact No's for Car Details
1	Mr. Amarpat Singh Taliyan A/c.No. 3608900956 Kondapur Branch (11081)	Nissan Micra Active XL BSIV / TS15EL6891 / 2016 Petrol / 65059 KM	Rs.1,80,000/- Rs.18,000/-	12:00 PM to 01.00 PM	SM to ASSOCIATES 9912924444 9912612659
2	Mr. Oruganti Mrudula A/c.No. 37462763087 Corporate Salary Branch (14183)	Maruti Ciaz Smart Hybrid Delta BSIV / TS07FX6248/ 2017 Diesel Electric / 88799 KM	Rs.5,75,000/- Rs.57,500/-	12:00 PM to 01.00 PM	SM to ASSOCIATES 9912924444 9912612659
3	Mr. Mamidi Kishore Kumar A/c.No. 38084683736 Jubilee Hills Branch (04155)	VW Polo GT 1.2 AT TSI BSIV / TS07GK7346/ 2018 Petrol / 74353 KM	Rs.5,50,000/- Rs.55,000/-	12:00 PM to 01.00 PM	SM to ASSOCIATES 9912924444 9912612659
4	V. Prashant Kumar A/c.No. 6246372258 Jubilee Hills Branch (04155)	Grande Punto 1.2 Fire Dynamic TS09EU0361/ 2016 Petrol / 68847 KM	Rs.2,20,000/- Rs.22,000/-	12:00 PM to 01.00 PM	SM to ASSOCIATES 9912924444 9912612659

Terms and Conditions of e-auction: (1) E-auction is being held on "AS IS WHERE IS BASIS" and will be conducted "ON-LINE". The auction will be conducted through the Bank's approved service provider **M/s.C1 India Pvt. Ltd., BM Dharani (9948182222)** at the web portal <https://www.bankeauctions.com>. E-auction Tender Document containing online e-auction bid form (Annexure-II, Annexure-III), Declaration, General Terms and conditions of online auction sale are available in <https://www.bankeauctions.com>. (2) To the best of knowledge and information of the Authorized Officer, there is no encumbrance on the movable properties. However, the intending bidders should make their own independent inquiries regarding the encumbrances, title of the movable property/ies put on auction and claims/rights/dues/ affecting the movable property, prior to submitting the bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The movable property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The authorized Officer / Secured Creditor shall not be responsible in any way for any third party claims / rights / dues. (3) The EMD at 10% of reserve price shall be payable through DD (DEMAND DRAFT) in favor of **AGM SBI RACPC-Madhapur, before 04.00 PM on 26.10.2023**. The successful bidder has to pay the remaining amount immediately after auction on the same day to the above mentioned account, otherwise EMD amount already paid will be forfeited and the bank will be at liberty to conduct re-auction of the movable property. (4) The sale shall be subject to rules / conditions prescribed by the bank, and the Bank reserves the right to accept or reject any / all offers without assigning any reasons therefore. (5) All necessary documents to enable the Successful bidders to transfer Vehicle in his name. Will be given by the Bank. (6) Vehicles will be displayed from **24.10.2023 to 25.10.2023**. (7) Bid increment will be Rs.2000/- for reserve price upto Rs.5,00,000/- & Rs. 5000/- for reserve price above Rs.5,00,000/- (8) Duration of auction will be half an hour with unlimited extension of 5 minutes each. (9) Date and time for submission / uploading of request of participation / KYC documents / proof of EMD payment etc.: **before 4 P.M on 26.10.2023**.
Date: 18.10.2023

Sd/- Asst. General Manager

DRS LOGISTICS PRIVATE LIMITED
 CIN: U63040TG1991PTC013178
 Registered Office: 321, KABRA COMPLEX XMG
 ROAD, SECUNDERABAD, Hyderabad,
 NA, Telangana, India, 500033
 E-mail: secretarial@drs@gmail.com

NOTICE OF 32nd ANNUAL GENERAL MEETING OF DRS LOGISTICS PRIVATE LIMITED
 NOTICE is hereby given that the 32nd Annual General Meeting (AGM) of the Members of **DRS Logistics Private Limited** will be held on **Friday, 10.11.2023 at 03.00 P.M.** through Video Conference (VC) to transact the businesses as set out in the Notice of AGM in compliance with the applicable provisions of the Companies Act, 2013, the rules made there under and the various circulars issued by the Ministry of Corporate Affairs (MCA).
 In accordance with the aforesaid applicable provisions of the Companies Act, 2013 and the various circulars issued by the MCA, the notice of AGM and the Annual Report of the Company for the financial year 2022-23 has been mailed electronically on Tuesday, 17.10.2023 to all the members on email ids registered with the Company.
 The manner of casting vote(s) is mentioned in the notes to the notice of AGM.
 The Members of the Company who have not registered or updated their correct email address, are requested to register/ update the email address immediately for receiving electronic copies of the Notice convening the 32nd AGM of the Company by sending an email to secretarial@drs@gmail.com.
For DRS Logistics Private Limited
Sd/-
Rajender Meherchand Agarwal
Date : 19/10/2023
Place : Secunderabad, Telangana

FORM NO. 14
[See Regulation 33(2)]
 By Regd. A/D, Dastu failing which by Publication

OFFICE OF THE RECOVERY OFFICER-III DEBTS RECOVERY TRIBUNAL HYDERABAD (DRT 1)
 3rd Floor, Triveni Complex, Akids, Hyderabad 500 001
DEMAND NOTICE
 NOTICE UNDER SECTIONS 25 TO 28 OF THE RECOVERY OF DEBTS & BANKRUPTCY ACT, 1993 AND RULE 2 OF SECOND SCHEDULE TO THE INCOME TAX ACT, 1961.
RC/289/2021

16-10-2023
HDFC Bank Ltd
Versus
M/s. Vishnupriya Agency

To
(CD 1) M/s. Vishnupriya Agency, H. No. 6-3-668/10, Plot No. 49, II Floor, Durganagar Colony, Punjagutta, Hyderabad-82.
(CD 2) Sri M. Srinivasa Rao, H. No. 6-3-668/10, Plot No. 49, II Floor, Durganagar Colony, Punjagutta, Hyderabad - 82. Also at: Flat No. 401-D, D. No. 1-89/1/3, Supreme Enclave, Kavuri Hills, Guttala, Begumpet, Hyderabad.
(CD 3) Sri S Venkateshwara Rao, H. No. 6-3-668/10, Plot No. 49, II Floor, Durganagar Colony, Punjagutta, Hyderabad - 82.
(CD 4) Sri D Srinivas, H. No. 6-3-668/10, Plot No. 49, II Floor, Durganagar Colony, Punjagutta, Hyderabad - 82.
(CD 5) Sri G Chandra Shekhar, H. No. 6-3-668/10, Plot No. 49, II Floor, Durganagar Colony, Punjagutta, Hyderabad - 82.
(CD 6) Sri P. Venkata Sesha Ratnam, D. No. 64-145-1A, Road No. 11, Bharathi Nagar, Ward No. 42, Vijayawada - 8.
(CD 7) Mrs. M. Sharmila, Flat No. 4-C, D. No. 5-21-140, 3rd Floor, Sarada Homes, 2-13 Brodipet, Guntur. Also at: Flat NO. 401-D, D. No. 1-89/1/3, Supreme Enclave, Kavuri Hills, Guttala, Begumpet, Hyderabad.
(CD 8) Sri G. Anil Kumar, D. No. 54-145/1A, Road No. 11, Bharathi Nagar, Ward No. 432, Vijayawada - 8.
(CD 9) Mrs. Sajja Lakshmi, Plot No. 70, Surya Enclave, Opp. Hitech City, Madhapur, Hyderabad. Also at: Flat No. 104, Pratap Residency, Padmarao Nagar, Secunderabad-3.
(CD 10) Mrs. K. Jaya Lakshmi, Kannapuram, Kolavaram Taluka, West Godavari District.
(CD 11) Mrs. V. Narmada, Plot No. S 101 and 102, Narayanapuram Colony, Poranki, Penamaluru Mandal, Krishna District.
 This is to notify that as per the Recovery Certificate issued in pursuance of orders passed by the Presiding Officer, **DEBTS RECOVERY TRIBUNAL HYDERABAD (DRT1)** in **OA/514/2011** an amount of **Rs. 6,27,22,361.18 (Rupees Six Crore Twenty Seven Lakhs Twenty Two Thousand Three Hundred Sixty One and Paise Eighteen Only)** along with pendentlitle and future interest @ 16.25% simple Interest Yearly w.e.f. **26-11-2010** till realization and costs of **Rs. 200,000 (Rupees Two Lakhs Only)** has become due against you jointly and severally(Fully/Limited).
 2. You are hereby directed to pay the above sum within 15 days of the receipts of the notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institutions Act, 1993 and Rules there under.
 3. You are hereby ordered to declare on an affidavit the particulars of yours assets on or before the next date of hearing.
 4. You are hereby ordered to appear before the undersigned on **10/11/2023 at 10.30 a.m.** for further proceedings.
 5. In addition to the sum aforesaid, you will also be liable to pay:
 (a) Such interests as is payable for the period commencing immediately after this notice of the certificate / execution proceedings.
 (b) All costs, charges and expenses incurred in respect of the service of this notice and warrants and other processes and all other proceedings taken for recovering the amount due.
 Given under my hand and the seal of the Tribunal, on this date: **16-10-2023**.
Recovery Officer
DEBTS RECOVERY TRIBUNAL HYDERABAD (DRT 1)

MUTHOOT HOUSING FINANCE COMPANY LIMITED
 Registered Office: TC NO.14/2074-7, Muthoot Centre, Punnen Road, Thiruvananthapuram - 695 034, CIN NO – U65922KL2010PLC025624. Corporate Office: 12/A 01, 13th floor, Parinee Crescenzo, Plot No. C38 & C39, Bandra Kurla Complex-G block (East), Mumbai-400051 TEL. NO: 022-62728517, Authorised Officer Email ID: authorised.officer@muthoot.com, Contact Person: - Omkaresh G - 9902067892.

PUBLIC NOTICE – AUCTION CUM SALE OF PROPERTY
 Sale Of Immovable Assets Under Securitisation And Reconstruction Of Financial Assets & Enforcement Of Security Interest Act, 2002
 In exercise of powers contained in the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, the Authorized Officer of the Muthoot Housing Finance Company Ltd., (hereinafter referred to as the "Company") has taken the possession of under mentioned properties (hereinafter referred to as "Secured Asset") and held as secured in respect of HOUSING Loan facilities granted to below mentioned customers (hereinafter referred to as "Borrowers") and further it has been decided to sell the Secured Asset on "as is where is", "as is what is", "whatever there is" and "no recourse" basis/conditions by inviting sealed tenders from public in respect of the secured debt amounting to amount in below with further interest and expenses thereon till final payment of the overdue from Borrowers.

Sr. No.	Name of Borrower/s & LAN	Possession Type & Date	Total O/s Amount (Rs.) Future Interest Applicable	Reserve Price (Rs.)	E.M.D. (Rs.)
1.	LAN No.: 11204121962 1. Jesta Anjaneyulu Prasad 2. Anusha Jesta	Symbolic Possession – 09-January-2023	Rs.17,61,139.05/- as on 18-October-2023	Rs. 12,75,000/-	Rs. 1,27,500/-
2.	LAN No.: MHFLPROVJ3000005002877 1. Chagantiapati Anil Kumar 2. Chagantiapati Lakshmi	Symbolic Possession – 21-August-2023	Rs.6,26,947.30/- as on 18-October-2023	Rs. 8,50,000/-	Rs. 85,000/-

Description of property: ALL THE PIECE AND PARCELS OF PROPERTY BEING PATA NO.1162, NEW SURVEY D NO. 162-1B, DOOR NO. 2-200/A, PETLURI VARI PALEM VILLAGE & PANCHAYAT, NARSARAOPETA MANDAL, GUNTUR DISTRICT, ANDHRA PRADESH-522601, PROPERTY BOUNDARIES AS PER PARTITION DEED NO: 18055/2020, ITEM-1, EAST: - CHERUVU KATTA, SOUTH: - KOTAPPAKONDA ROAD, WEST: - PANCHAYAT BAZAR, NORTH- ITEM-2, LAND EXTENT: 197-91SQ YDS, ITEM-2, EAST: - CHERUVU KATTA, SOUTH: - ITEM-1, WEST: - PANCHAYAT BAZAR, NORTH- PROPERTY KALATHOTI PAVALUES, LAND EXTENT: 121SQ YDS, TOTALEXTENT:318.91 SQYDS.

ALL THAT PART AND PARCEL OF THE PROPERTY HAVING UNDIVIDED AND IN-SPECIFIED LAND EXTENT OF 17.225 SQ. YARDS OR 14.401 SQ MTRS OUT OF UDS LAND EXTENT OF 34.45 SQ. YARDS OR 28.803 SQ. MTRS OUT OF TOTAL LAND EXTENT OF 205.64 SQ. YARDS ALONG WITH FLAT NO.2, NORTHERN PART, D. NO.19-116, 1ST FLOOR, HAVING BUILT UP AREA OF 335 SQ. FT. (INCLUDING COMMON AREA AND PARKING AREA) SITUATED AT R S NO. 211, BLOCK NO.12, YANAMALAKUDURU VILLAGE AND GRAM PANCHAYAT, VIJAYWADA RURAL MANDAL, KRISHNA DISTRICT WITHIN THE LIMITS OF SRO PATAMATA BEING BOUNDED BY: LAND BOUNDARY: EAST: PROPERTY OF LANKE VENKATA RAO, SOUTH: PROPERTY OF LANKE VENKATA RAO, WEST: PROPERTY OF PAIDIPAMULA LAKSHMI KUMARI, NORTH: 15 FT WIDE ROAD, FLAT BOUNDARY: EAST: COMMON CORRIDOR, SOUTH: PROPERTY OF THE VENDOR, WEST: OPEN TO SKY, NORTH: OPEN TO SKY AND STAIR CASE.

Inspection Date & Time: 06-November-2023 & 07-November-2023 at 10.00 AM to 05.00 PM
Auction Date: 22-November-2023 10.00 AM to 03.00 PM & Last date for Submission of Bid: 21-November-2023
Place of Sale: Sree Nivas, # 57-2-15, Kiluru Vari Street, Pantakalava Road, Patamata, Vijayawada, Andhra Pradesh - 520010

Intending bidders may inspect the properties on the date and time as mentioned above. Terms & Conditions of public auction:- 1) The sale is strictly subject to the terms and conditions mentioned hereunder as per extant guidelines under SARFAESI Act, 2002 & also the terms and condition mentioned in the offer/ tender document to be submitted by the intending bidders 2) The property will be sold on "As is where is" and "As is what is" "whatever there is" and "no recourse" condition, including encumbrances, if any. 3) The properties under auction can be inspected on the date & time specified above. For any queries with regards to inspection of properties or submission of tenders, kindly establish contact to The Authorized Officers at respective locations on above mention contact numbers. The interested buyers may send their offers for the above property in a sealed cover along with Demand Draft Payable at Mumbai favoring "Muthoot Housing Finance Company Limited", towards earnest money deposit (EMD) 10% of Reserve Price. 4) Along with offer documents, the intending bidder shall also attach a copy of the PAN card issued by the Income Tax department AND bidder's identity proof and the proof of residence such as copy of the Passport, Election Commission Card, Ration Card, Driving license etc. 5) In no eventuality the property would be sold below the reserve price. 6) The bidders present in the auction would be allowed to increase their offer multiples of Rs.10000/- in addition to Reserve Price fixed. 7) All dues and outgoings, i.e., Municipal Taxes, Maintenance / Society Charges, Electricity and water taxes or any other dues including Stamp Duty, Registration Charges, Transfer Charges and any other expenses and charges in respect of the registration of the Sale Certificate in respect of the said properties shall be paid by the successful bidder/purchaser. 8) The successful bidder/purchaser shall have to pay 25% of the final bid amount (after adjusting 10% of the E.M.D. already paid) within next working days from the acceptance of the offer by the Authorized Officer in respect of the sale, failing which, the earnest money deposit will be forfeited. 9) The balance 75% of the Sale price shall have to be paid within 15 days of conveying the confirmation of the sale to the successful Purchaser by the Authorized Officer or such extended period as agreed upon in writing by and solely at the discretion of the Authorized Officer. 10) The Authorized Officer reserves his right to vary any of the terms and condition of this notice for sale, without prior notice, at his discretion. 11) In case, all the dues together with all cost, charges and expenses incurred by the Secured Creditor are tendered by the above name borrower / co-borrower till one working day prior to the date of Auction then the property will not be sold and all the bids received from the prospective bidders shall be returned to them without any liability / claim against M/s Muthoot Housing Finance Company Ltd.

The borrower/guarantor/mortgagor are hereby given STATUTORY 30 DAYS NOTICE UNDER RULE 8(6) & 9 of The Security Interest (Enforcement) Rules of SARFAESI Act to discharge the liability in full and pay the dues as mentioned above along with upto date interest and expenses within above mentioned days from the date of this notice failing which the Secured Asset will be sold as per the terms and conditions mentioned above. Borrower/s are also requested to remove their uncharged belongings from the property within 30 days' time else it will be removed from property on their risk and cost.

Place: Andhra Pradesh, Date: 19-October-2023

Sd/- Authorised Officer, For Muthoot Housing Finance Company Limited

Schedule I FORM A
PUBLIC ANNOUNCEMENT
 Corrigendum to Advertisement dated 09.10.2023
 [Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017]
FOR THE ATTENTION OF THE STAKEHOLDERS OF MARIMBA AUTO INDIA PRIVATE LIMITED

RELEVANT PARTICULARS	
1. NAME OF CORPORATE PERSON	MARIMBA AUTO INDIA PRIVATE LIMITED registered under the Companies Act, 2013
2. DATE OF INCORPORATION OF CORPORATE PERSON	30.06.2020
3. AUTHORITY UNDER WHICH CORPORATE PERSON IS INCORPORATED / REGISTERED	Ministry of Corporate Affairs of India, Registrar of Companies – Hyderabad
4. CORPORATE IDENTITY NUMBER OF CORPORATE PERSON	U29100TG2020FTC141263
5. ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE PERSON	Registered Office Address: 91 SPRINGBOARD BUSINESS HUB PVT LTD, 2- 41/11/6/2 Laxmi Cyber City, Prashanth Nagar Colony, Kondapur Hyderabad TG 500064 IN Principal Office: NA
6. LIQUIDATION COMMENCEMENT DATE OF CORPORATE PERSON	05.10.2023
7. NAME, ADDRESS AND EMAIL ADDRESS, TELEPHONE NUMBER AND THE REGISTRATION NUMBER OF THE LIQUIDATOR	Mr. Malireddy Ramana Reddy Address:8-319/1/155 (16/A) Vaishnavis Sai Saurabh Residency, Vengal Rao Nagar, Beside Sai Darshini Tiffin Centre, Hyderabad – 500038 Mail id: ramanareddyrcsr@gmail.com; Ph: 9059779066 Registration No: IBBI/IPA-003/ICAI-N-00308/2020-2021/13452
8. LAST DATE FOR SUBMISSION OF CLAIMS	04.11.2023

This is a Corrigendum to the publication made on 09.10.2023. I, hereby inform again that the Company, MARIMBA AUTO INDIA PRIVATE LIMITED has commenced voluntary liquidation on 05.10.2023. The stakeholders of MARIMBA AUTO INDIA PRIVATE LIMITED are hereby called upon to submit a proof of their claims, on or before the 04.11.2023, to the liquidator at the address mentioned against item 7. The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Date: 19.10.2023
Place: Hyderabad

Malireddy Ramana Reddy
Liquidator
MARIMBA AUTO INDIA PRIVATE LIMITED

“IMPORTANT”
 Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise whatsoever. Registered letters are not accepted in response to box number advertisement.”

Kacheguda Railway Station Branch, Jahnnavi Comm. Complex, Near Kumar Talkies, Hyderabad-500027.

DEMAND NOTICE
 Notice issued under Section 13(2) of the Securitisation And Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002.
 The below mentioned person has been granted various credit facilities from time to time by way of financial assistance against various assets creating security interest in favour of the Bank. The particulars of property mortgaged by borrower/ guarantor by way of deposit of title deeds creating security interest in favour of the Bank are mentioned hereunder. As borrowers/guarantors have failed to discharge the debt due to the Bank, the account have been classified as Non Performing Assets as per the guidelines issued by the Reserve Bank of India. As the Demand Notice that were sent to borrower/ guarantor by Regd. Post calling upon them to discharge the debt due to the Bank were returned by the Postal Department, this notice is issued.

Name of the Borrower:- M/s Sri Surya Organic Crop Care Services, Address: H.No.123- Amberpet, Hayathnagar, Hyderabad-500056, Telangana. **Proprietors:** 1. **Mrs. Duggempudi Deepa, W/o D.Bhasker Reddy,** Address:- Plot No.90 Narsimha Rao Nagar, Vanasthalipuram, Hyderabad-500070, Telangana. 2. **Mrs Duggempudi Deepa, W/o D.Bhasker Reddy,** Address: Veerabhadrapuram Yarragondapalem, Ongole, Andhra Pradesh-523327.

NPA Date: 01-04-2021

Outstanding Amount:- Rs.10,21,780.23 (Rupees Ten Lakhs Twenty One Thousand Seven Hundred Eighty and Twenty Three Paise only) together with further interest and incidental expenses and costs thereon.

DESCRIPTION OF THE PROPERTIES: All that the 2/3rd undivided share in House Bearing No: 12-15-93; admeasuring 53:33 Square Yards (out of 80.00 Square yards) having a build up area 133.33 Square feet (out of 200 Square feet) situated at Janatha Nagar, Kukatapally Village and Mandal, under GHMC, Kukatapally Circle Medchal-Malkajgiri District and Entire House Bounded by: North: 20' 0" Wide Road South: House No. 12-15-77, East: House No.12-15-92, West: House No. 12-15-94

Name of Title holder: Mrs. Duggempudi Deepa, W/o D.Bhasker Reddy.

If the above mentioned borrower/guarantors fail to repay the above mentioned due by borrowers/guarantors with future interest and incidental expenses, costs as stated above in terms of this notice under Section 13(2) of SARFAESI Act, within 60 days from the date of this notice, the Bank will exercise all or any of the rights detailed under Sub-Section (4)(a) and (b) of the Section 13 of SARFAESI Act and other applicable provisions of the said Act. This notice is without prejudice to the Bank's right to initiate such other actions or legal proceedings, as it deemed necessary under any other provision of Law.

Date: 18-10-2023, Place: Hyderabad

Sd/- Authorised Officer, Canara Bank

FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR MANIDHARI STAINLESS WIRE PRIVATE LIMITED OPERATING IN STEEL INDUSTRY AT HYDERABAD
 (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	Manidhari Stainless Wire Private Limited PAN: AAECM0960G CIN: U27106TG2004PTC042969
2. Address of the registered office	Plot no.137 & 138, I.D.A. Jeedimetla, Hyderabad, Telangana - 500033
3. URL of website	Not Available
4. Details of place where majority of fixed assets are located	Hyderabad, Telangana - 500033
5. Installed capacity of main products/ services	Not Applicable
6. Quantity and value of main products/ services sold in last financial year	NIL
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by emailing - cirp.manidhari@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by emailing - cirp.manidhari@gmail.com
10. Last date for receipt of expression of interest	4th November 2023
11. Date of issue of provisional list of prospective resolution applicants	14th November 2023
12. Last date for submission of objections to provisional list	19th November 2023
13. Date of issue of final list of prospective resolution applicants	29th November 2023
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	4th December 2023
15. Last date for submission of resolution plans	3rd January 2024
16. Process email id to submit Expression of Interest	cirp.manidhari@gmail.com

Date: 18th October 2023
Place: Hyderabad

Sd/-
Dinesh Gopal Mundada
IBBI/IPA-001/IP-P00286/2017-18/10530
IBBI Registered Address: 403, Fortune House, Baner-Pashan Link Road, Baner Pune- 411045
For Manidhari Stainless Wire Private Limited

indianexpress.com

I arrive at a conclusion not an assumption.
Inform your opinion with detailed analysis.

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— JOURNALISM OF COURAGE —

HYDERABAD



తెలంగాణలో అసెంబ్లీ ఎన్నికల వేళ కాంగ్రెస్ పార్టీ స్పీడ్ పెంచింది. ఎన్నికల ప్రచారంలో భాగంగా భారీ ప్లానేతో ముందుకు సాగుతోంది. ఇక, అన్ని అసెంబ్లీ స్పానాల్లో బలమైన అభ్యర్థులను నిలిపేలా ప్రణాళికలు రచిస్తోంది. ఇందులో భాగంగానే మరో కీలక నిర్ణయం తీసుకున్నట్లు వార్తలు వినిపిస్తున్నాయి. అసెంబ్లీ ఎన్నికలకు సంబంధించి.. ఈనెల 21వ తేదీన రెండో లిస్టును విడుదల చేసి అవకాశం ఉన్నట్లు సమాచారం. కాగా, రాహుల్ గాంధీ తెలంగాణ పర్యటన నేపథ్యంలో జాబితాను 21న ప్రకటించాలని

నిర్ణయం తీసుకున్నట్లు తెలుస్తోంది. ఇక, సెకండ్ లిస్ట్ కోసం ఢీకాంగ్రెస్ నేతలు ఆహ్వాతగా ఎదురుచూస్తున్నారు. మరోవైపు, సెకండ్ లిస్ట్ ప్రకటనలోపు పలువురు నేతల చేరికకు కాంగ్రెస్ ప్లాన్ చేస్తోంది. ఇప్పటికీ కాంగ్రెస్ తొలి జాబితాలో భాగంగా 55 మంది అభ్యర్థులను ప్రకటించిన విషయం తెలిసిందే. ఇదే సమయంలో బీఆర్ఎస్, బీజేపీ పార్టీల నుంచి కాంగ్రెస్‌లోకి భారీగా చేరికలు జరుగుతున్నాయి. మరోవైపు.. తెలంగాణ అసెంబ్లీ ఎన్నికల గెలుపు

లక్ష్యంగా కాంగ్రెస్ పార్టీ ప్రచారంలోకి దిగబోతోంది. ఇందుకోసం బస్సు యాత్రలు చేపట్టాలని నిర్ణయించింది. బస్సు యాత్రల ఆరంభించేందుకు జాతీయ స్థాయి నేతలు రాహుల్ గాంధీ, ప్రియాంక గాంధీ వాడ్రాలు బుద్ధవారం రాష్ట్రానికి వచ్చారు. మూడు రోజులపాటు.. 8 నియోజకవర్గాల్లో సాగే బస్సు యాత్రలో రాహుల్ గాంధీ పర్యటిస్తారు. ఈ యాత్రలో నిరుద్యోగులు , సింగరేణి కార్మికులు, పనుపు.. చెరుకు రైతుల, మహిళలతో భేటీ ఆయన అవుతారు.

సూర్య

హైదరాబాద్ గురువారం 19 అక్టోబర్ 2023

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మరోసారి తెలంగాణలో కేసీఆర్‌కి అవకాశం ఇవ్వాలి

సూర్య కరీంనగర్ ప్రతినిధి : గంగుల కమలాకర్ పై పోటీ చేసేందుకు జంతుకున్నారని రాష్ట్ర బడీ మున్సిపల్ శాఖ మంత్రి కల్వకుంట్ల తారక రామారావు అన్నారు.కరీంనగర్ లో ప్రజా ఆశీర్వాద సభలో మంత్రి పాల్గొన్నారు. ఈ సందర్భంగా మంత్రి మాట్లాడుతూ కొట్లాడి తెచ్చుకున్న తెలంగాణలో ఈ పదేళ్ళలో ఎన్ని మార్పులు వచ్చాయి.మానేరు నీళ్ళకోసం జరిగిన కొట్లాటలు ఇంక కళ్ళముందే ఉన్నాయి.నేను ఆ పరిస్థితి మారింది కాశేశ్వరంతో కరీంనగర్ జిల్లా అంత సజీవ జలధారగా మారందని అన్నారు.అభివృద్ధికి తోడు సంక్షేమం డిమాండ్ సాగుతుంది.కమలాకర్ నాయకత్వంలో బీసీ సంక్షేమం అద్భుతమైన ప్రగతి సాధించాం. చదువుకునేందుకు గురుకురాలు, విదేశాలకు పోయేవాళ్ళకి కూడా అండగా ఉన్నాం అని అన్నారు.హిందూ ముస్లింల మధ్య కొట్లాటలు పెట్టే సన్యాసులు కరీంనగర్ లో ఉన్నారు. కమలాకర్ చేతిలో చాచే దెబ్బలని దొంగ ఏడ్చుతో బండి సంజయి ఎంపీ అయ్యాడని ఆరోపించారు.ఎంపీ అయ్యాక కరీంనగర్ కి ఎం చేశారు.. ఓ బడి తేలేదు... కనీసం గుడి అయినా తేలేదని విమర్శించారు.కాంగ్రెస్ వాళ్ళు హుస్సాబాద్ పారిపోయారు.. బీజేపీ వాళ్ళు పోటీకి వెళ్ళే ముందాడుతున్నారని అన్నారు.గంగుల మీద పోటీ అంటే పోవమ్మ గుడి.ముందు పొట్టలు కట్టేసినట్లే అని అన్నారు.మోడి దేవుడన్న అంటున్న బండి సంజయి చెప్పాలి గ్యాస్ ధర ఎంత పెరిగిందో చెప్పాలని అన్నారు.కేసీఆర్ అందరి నాయకుడు.. హిందూ ముస్లిం అందరికీ నేత...కేసీఆర్ గొప్ప

- రాష్ట్ర బడీ మునిసిపల్ శాఖ మంత్రి కల్వకుంట్ల తారక రామారావు
- ఎంపీ అయ్యాక కరీంనగర్‌కి ఏ పని చేశారు
- తెలంగాణ కోసం రాజీనామా చేయకుండా పారిపోయిన బీజేపీ కిషన్ రెడ్డి
- ఓటుకు నోటు దొంగ ధర్మ క్లాన్ క్రిమినల్ రేవంత్ రెడ్డి
- రాహుల్ వస్తాడు... ప్రియాంక వస్తుంది.. మోసపోకండి
- గంగుల కమలాకర్‌పై పోటీ చేసేందుకు జంతుకున్నారు
- బీఆర్ఎస్ ప్రజా ఆశీర్వాద సభలో మంత్రి కేటీఆర్

హిందువు... యాగాలు యజ్ఞాలు చేశారు.నిజమైన హిందువు ఎవర్ని తిట్టడని అన్నారు.ఇక్కడ ఎంపీ మనీదులు తప్పదాం అంటాడు... బొందల గడ్డలు తప్పదానికా ఎంపీ అయింది సంజయి అని ప్రశ్నించారు.వునాదులు తప్పండి.. అభివృద్ధి కోసం వునాదులు చేయండి.చావు నోట్లో తలపెట్టిన కేసీఆర్ ఒకవైపు... తెలంగాణ కోసం రాజీనామా చేయకుండా పారిపోయిన బీజేపీ

కిషన్ రెడ్డి, ఓటుకు నోటు దొంగ ధర్మ క్లాన్ క్రిమినల్ రేవంత్ రెడ్డి ఉన్నారని అన్నారు.కేసీఆర్ బీమా పథకం తెచ్చున్నాం.. అధికారం ఇవ్వండి.. ఆర్థికలో అమలు చేస్తామని అన్నారు.కమలాకర్ కేసీఆర్ గారికి చెప్పినట్లు... రాష్ట్రంలో సన్నబియ్యం పథకం అమలు చేయబోతున్నాం.. 15 లక్షల పరిమితితో కేసీఆర్ ఆరోగ్య రక్షణ ఇస్తామని అన్నారు.ప్రపళిత అనే అమ్మాయి చనిపోతో కొందరు చిల్లర రాజకీయాలు చేస్తున్నారు.వారి కుటుంభం నా దగ్గరకు వచ్చారు వారి అమ్మాయిని వేదించారని చెప్పారు.వారి కుటుంబాన్ని ఆదుకుంటాము.వారి తమ్మునికి ఉద్యోగం ఇస్తామని తెలిపారు.రాహుల్ గాంధీ వస్తాను.. ప్రియాంక వస్తుంది.. మోసపోకండి... కార్ గుర్తుకు ఓటీసి కేసీఆర్ ని ఓడించండి అని అన్నారు.మంత్రి గంగుల కమలాకర్ మాట్లాడుతూ వరుసగా 3 సార్లు సన్ను గెలిపించారు. నాకంటే ముందు అనేకమంది ఎమ్మెల్యే లు.. మంత్రులు చేశారు.. అభివృద్ధి శూన్యం అని అన్నారు.ఉమ్మడి రాష్ట్ర పాలనలో కోటి రూపాయలు నిధు లు ఇవ్వమంటే ఇవ్వలేదు.. నేడు 300 కోట్లతో తెలంగాణలో కరీంనగర్ అభివృద్ధి చేసుకున్నాం అని అన్నారు.హిందూ ముస్లింల కలిసి ఉంటేనే అభివృద్ధి జరుగుతుంది.ఇక్కడ మత సామరస్యాన్ని కాపడినం అభివృద్ధి సాధించాం.అంధ్ర నాయకులు బీజేపీ, కాంగ్రెస్ మునుగు వేసుకుని వస్తున్నారు. కేసీఆర్ కి సరితూగే నాయకుడు లేడు.. ఢిల్లీ పాల కుల చేతుల్లో పెడితే మన భవిష్యత్ అగం అవుతుందని అన్నారు. మరోసారి గెలిపించి బలం ఇవ్వండి అభివృద్ధిని చేస్తామని అన్నారు.



Schedule I FORM A బహిరంగ ప్రకటన 09.10.2023 తేదీ నాటి ప్రకటన కొనసాగడం (ఏనా మరయు ఏనా బోర్ ఆఫ్ ఇండియా (వాలంటరీ రిక్విజిషన్ ఫ్రాన్సైస్) రెగ్యులేషన్స్ 14, 2017) మరింత ఆలోచించండి సైబర్ లిమిటెడ్ వారసుల పట్టిక	
సంబంధిత వివరములు	
1. కార్పొరేట్ పట్టిక పేరు	మరింత ఆలోచించండి రిమిటెడ్ కంపెనీల చట్టం, 2013 క్రింద నమోదు చేయబడింది
2. కార్పొరేట్ పట్టిక వివరాల పేజీన తేదీ	30.06.2020
3. ఏ కార్పొరేట్ పట్టిక క్రింద ఉన్న అధికారం	మినిస్ట్రీ ఆఫ్ కార్పొరేట్ ఎఫైర్స్ ఆఫ్ ఇండియా, ఇన్ కార్పొరేట్ రిజిస్ట్రార్
4. కార్పొరేట్ పట్టిక యొక్క కార్పొరేట్ గుర్తింపు సంఖ్య	U29100TG2020FTTC141263
5. కార్పొరేట్ పట్టిక యొక్క రిజిస్ట్రేషన్ పేరు	సమైధిక ఆఫీస్ ఏర్పాటు 91 (సైబర్ లిమిటెడ్) రిమిటెడ్, 2-41/11/6/2 లక్ష్మీ సైబర్ సిటీ, ప్రకాశం నగర్ కాంపౌండ్, హైదరాబాద్, హైదరాబాద్ TG 500084 IN సైబర్ లిమిటెడ్ పేరు: NA
6. కార్పొరేట్ పట్టిక యొక్క రిక్విజిషన్ ఫ్రాన్సైస్ తేదీ	05.10.2023
7. పేరు, ఏర్పాటు మరియు ఈ-మొదల రిమిటెడ్, రిలీఫ్ సలహా మరియు రిక్విజిషన్ యొక్క రిజిస్ట్రేషన్ నంబర్	క్రీ మరీడిగ్ రిమిటెడ్ రిమిటెడ్-83191/155 (16A) రైస్ట్రేట్ సాయి శిరడ రిమిటెడ్, వెంగళ రావు నగర్, సాయి దర్బా టీన్ సింబర్ నెమెక్, హైదరాబాద్-500038 మొత్తం పేరు: ramanareddy@gmail.com; Ph: 9059779006 రిజిస్ట్రేషన్ నెం: IBB/IFA-003/ICAHN-003082020-2021/13452
8. క్లియరు మరియు వివరాల పేజీ తేదీ	04.11.2023



తీర్చిదిద్దడానికి ప్రయత్నిస్తున్నాడు. ఇటీవల హైదరాబాద్‌లో జరిగిన గజేష్ ఉత్సవాలు, మిలాబీన్ నటి ఉత్సవాలు ఒకేరోజు వచ్చినప్పటికీని మత పెద్దలు సయమనం పాటించి ఎలాంటి ఇబ్బందులు కలుగుకుండా సహకరించినందుకు ముఖ్యమంత్రి కేసీఆర్ వారికి సెల్యూట్ చేశారు. జడ్పీడీ నియోజకవర్గంలో పోటీపెట్టే సైజ్ ఏర్పాటు చేయడం ద్వారా ఎంతోమందికి ఉపాధి అవకాశం కల్పించడం జరిగింది అని ఆయన అన్నారు. పాలమూరు-రంగారెడ్డి పథకంలో ముంపుకు గురైన ఉండరాపూర్ నిర్వాసితులకోసం నష్టపరిహారాన్ని వెంటనే చెల్లించేలా చర్యలు తీసుకోంటాము అన్నారు. ఈ నియోజకవర్గంలో 52 తాండాలను గ్రామ పంచాయితీలగా మార్చిన ఘనత ప్రభుత్వానిదే అన్నారు.

మహబూబ్‌నగర్ బ్యూరో, మేజర్ స్కూల్ అక్టోబర్ 18 : తెలంగాణ రాష్ట్రంలో జరుగబోయే ఎన్నికల్లో పాఠశాలను కాంగ్రెస్ పార్టీ అధికారంలోకి వస్తే రాష్ట్రం ఆగం కాక తప్పదని ముఖ్యమంత్రి కేసీఆర్ అన్నారు. కాంగ్రెస్ పార్టీ అధికారంలోకి వచ్చిన వెంటనే రైతు, దళిత సంక్షేమ పథకాలైన రైతు బంధు, దళిత బంధు పథకాలు రద్దు అయితాయి అని ఆయన జోన్స్ చెప్పారు. ఏకంగా రైతు బంధుకు రాం రాం... దళిత బంధుకు జైబీఎస్ అనే రీతిలో పాలన సాగుతుందని వ్యంగ్యంగా అన్నారు. బుద్ధవారం మహబూబ్‌నగర్ జిల్లా జడ్పీడీ పట్టణంలో డిఆర్ఎస్ నిర్వహించిన ప్రజా ఆశీర్వాద భూసారంగ సభలో ముఖ్యమంత్రి కేసీఆర్ ప్రధాన ప్రసంగం చేశారు. ఉమ్మడి జిల్లా వ్యాప్తంగా పెద్ద అక్షయ హాజరైన ప్రజలను ఉద్దేశించి ఆయన మాట్లాడుతుండే సమయంలో ఎక్కడ లేని విధంగా రైతు బంధు, దళిత బంధు పథకాలు ఒక్క తెలంగాణ రాష్ట్రంలోనే ఉన్నాయన్నారు. రాష్ట్రంలో ఏ సంక్షేమ పథకం ప్రవేశపెట్టిన కులమతాలకు అతిథింగా అన్ని వర్గాల ప్రజలు మెచ్చేలా చేపట్టడం జరుగుతుంది. సాగునీటి వనరు లేక అల్లూరుకున్న మహబూబ్‌నగర్ జిల్లాకు పాలమూరు-రంగారెడ్డి ఎత్తిపోతల పథకం మంజూరు చేయడం జరిగింది అన్నారు. మరో 3, 4 నెలల్లో ఈ ప్రాజెక్టు పనులు పూర్తి అయితే ఉమ్మడి జిల్లా మొత్తం సస్పామలం అవుతుందన్నారు. ఒక్క జడ్పీడీ నియోజకవర్గంలోనే లక్ష యాభై వేల ఏకరాలకు సాగునీరు అందుతుందన్నారు. పాలమూరు-రంగారెడ్డి పూర్తితో ఇకపై కరువు

- పాలమూరు-రంగారెడ్డితో కరువు మటుమాయం
- బడీ హాజీగా రూపాంతరం చెందనున్న జడ్పీడీ
- ప్రజా ఆశీర్వాద సభలో ముఖ్యమంత్రి కేసీఆర్

అనే మాట వినిపించడన్నారు. పారిశ్రామికం వైపు దూసుకెళ్తున్న జడ్పీడీ పట్టణాన్ని మరింత అభివృద్ధి పరచేలా ప్రభుత్వం చర్యలు తీసుకోంటుందన్నారు. భవిష్యత్తులో జడ్పీడీను బడీ హాజీగా మారుస్తామన్నారు. ఒక్కప్పుడు కరువుకాలకాలకు నిలయమైన పాలమూరు జిల్లాలో తెలంగాణ ప్రభుత్వం ఏర్పడిన తరువాత ఎటు చూసిన పచ్చదనం కనబడడం సంతోషించదగ్గ విషయం. ఉదాహరణకు రుందాబి నదిపై చెక్‌డ్యాంలు నిర్మించడం ద్వారా నీరు ృపుష్కలంగా అందుబాటులో ఉన్నాయి అన్నారు. ఇక పిఎల్ఆర్ పూర్తితో జిల్లా రూపురేకలే మారతాయన్నారు. పాలమూరు-రంగారెడ్డి ఎత్తిపోతల పథకానికి జూలూ డ్యాక్ వాలర్ సరిపెరదని, శ్రీశైలం నుండి ఈ ప్రాజెక్టుకు నీరు తీసుకోస్తే చర్యలు చేపట్టాము. దీనిపై ప్రతిపక్షాలు రాధాంతం చేయడం సరికాదు అన్నారు. దేశంలోనే ఎక్కడ లేని విధంగా 30 వేల కోట్ల రైతు ముజ్దాకు మాఫీ చేసిన ఘనత తెలంగాన ప్రభుత్వానికే దక్కిందన్నారు. రాబోయే 10 ఏళ్ళలో రైతు సంక్షేమ పథకాలే రైతు రాజ్యాన్ని స్థాపిస్తాయి అన్నారు. దేశంలోనే నెం.1 రాష్ట్రం

...continued from previous page.

* Prior to completion of an internal restructuring on 30 June 2023, Advent International Corporation ("AIC") ultimately managed (acting as portfolio manager or investment advisor) Advent International GPE IX Funds and the Advent International GPE X Funds. On 30 June 2023, AIC was converted into a Delaware limited partnership, Advent International, L.P. ("AI LP"), and a new Delaware corporation, AIC Parent, Inc., was inserted at the top of Advent's upper tier structure (the "Restructuring"). AIC Parent, Inc. ultimately controls AI LP through its ownership of the newly-formed general partner of AI LP - i.e., Advent International GP, LLC, AIC Parent, Inc. has a diffuse base of shareholders and is controlled by its board of directors. The Restructuring as such will not give rise to any change in control requirements relating to the beneficial ownership of AI LP. AIC was initially registered as an investment adviser with the SEC on 28 May 1987 (SEC registration number 801-29357). By virtue of the Restructuring, AI LP has taken on the licence of its predecessor. Further, no natural person holds 10% or more with respect to the economic and voting rights in AIC Parent, Inc. Since there is no natural person who meets the criteria set out under Rule 9 of the PMLA Rules, Ms. Susan Genies, the Chief Financial Officer of each of AIC Parent, Inc. and AI LP, is a natural person who holds the position of senior management official and would be considered to be the beneficial owner of each of AIC Parent, Inc. and AI LP, under the PMLA Rules. Further, the board of directors of AIC Parent, Inc. consists of the following individuals: (i) David Marks Mussafer (Chairman); (ii) John Fessenden Brooke; and (iii) John Leonard Maldonado.

A The investment decisions for each of the Advent International GPE IX Funds and the Advent International GPE X Funds are made by an investment committee, which for investments in Asia, consists of David Mussafer, Chris Pike, and Tricia Glynn.

Paragraph 6 of Section I(A) (Details of Berhyanda Limited (Acquirer)), of the DPS stands accordingly amended.

10.11 The Letter of Offer has been updated to include that the Acquirer, PAC 1, PAC 2 and the Target Company, respectively, are not registered with any regulatory and/or government authority in any capacity. Please refer to: (i) paragraph 4 of Section IV(A) (Details of Berhyanda Limited (Acquirer)) on page 29 of the Letter of Offer; (ii) paragraph 4 of Section IV(B) (Details of Berhyanda Midco Limited) (PAC 1)) on page 34 of the Letter of Offer; (iii) paragraph 4 of Section IV(C) (Details of Jusrimal Midco Limited) on page 36 of the Letter of Offer; and (iv) paragraph 8 of Section VI (Background of the Target Company) on page 42 of the Letter of Offer, for further details.

10.12 The Letter of Offer has been updated to include that the Acquirer, its directors and key employees do not have any relationship with or interest in the Target Company and other members of the promoter and promoter group of the Target Company except for the, (a) Underlying Transaction that has triggered the Open Offer; (b) Acquirer's shareholding in the Target Company; and (c) following directors of the Target Company that have been nominated by the Acquirer effective from 29 September 2023: (i) Mr. Vaidheesh Annaswamy; (ii) Dr. Vetukuri Venkata Naga Kall Vara Prasada Raju; and (iii) Mr. Pankaj Patwari. The Letter of Offer has also been updated to include that the Acquirer does not have any relationship with the Public Shareholders of the Target Company in connection with the Underlying Transaction and/or the Open Offer. Please refer to paragraph 10 of Section IV(A) (Details of Berhyanda Limited (Acquirer)) on pages 31 and 32 of the Letter of Offer, for further details. Paragraph 8 of Section I(A) (Details of Berhyanda Limited (Acquirer)), of the DPS stands accordingly amended.

10.13 The Letter of Offer has been updated to include that PAC 1 and PAC 2, their respective directors and key employees do not have any relationship with or interest in the Target Company except for the Underlying Transaction that has triggered the Open Offer. The LoF has also been updated to include that the PAC 1 and PAC 2 do not have any relationship with the promoter and promoter group of the Target Company (other than the Acquirer) except for the Underlying Transaction, that has triggered the Open Offer. Further, PAC 1 and PAC 2 do not have any relationship with the Public Shareholders of the Target Company in connection with the Underlying Transaction and/or the Open Offer. Please refer to: (i) paragraph 8 of Section IV(B) (Details of Berhyanda Midco Limited) (PAC 1)) on page 34 of the Letter of Offer; and (ii) paragraph 8 of Section IV(C) (Details of Jusrimal Midco Limited) on page 37 of the Letter of Offer, for further details. Paragraph 7 of Section I(B) (Details of Berhyanda Midco Limited) (PAC 1)) and paragraph 7 of Section I(C) (Details of Jusrimal Midco Limited) (PAC 2)) of the DPS stands accordingly amended.

10.14 The Letter of Offer has been updated to include that the Acquirer, PAC 1, PAC 2, Advent International GPE IX Funds, Advent International GPE X Funds, AI LP and AIC Parent, Inc. have not been prohibited by any foreign regulator from dealing in securities. The Letter of Offer has also been updated to include that neither the Acquirer nor the PACs, nor the respective directors of the Acquirer and PACs, nor the respective key managerial employees (if any) of the Acquirer and PACs, nor Advent International GPE IX Funds, nor Advent International GPE X Funds and nor AI LP and nor AIC Parent, Inc. have been categorized/declared as wilful defaulter/fugitive economic offender by any foreign regulator. Please refer to: (i) paragraphs 15 and 18 of Section IV(A) (Details of Berhyanda Limited (Acquirer)) on page 32 of the Letter of Offer; (ii) paragraphs 13 and 16 of Section IV(B) (Details of Berhyanda Midco Limited) (PAC 1)) on pages 34 and 35 respectively of the Letter of Offer; and (iii) paragraphs 13 and 16 of Section IV(C) (Details of Jusrimal Midco Limited) on pages 37 and 38 respectively of the Letter of Offer, for further details.

10.15 The Letter of Offer has been updated to include details of appointment of Andrew David Collier as a director on the board of directors of the Acquirer on 7 February 2023. Please refer to paragraph 19 of Section IV(A) (Details of Berhyanda Limited (Acquirer)) on page 33 of the LoF, for further details.

10.16 The Letter of Offer has been updated with the names of the individuals (namely Mr. Vaidheesh Annaswamy, Dr. Vetukuri Venkata Naga Kall Vara Prasada Raju and Mr. Pankaj Patwari) that have been nominated by the Acquirer for appointment as directors on the board of directors of the Target Company. Please refer to paragraphs 10 and 12 of Section IV(A) (Details of Berhyanda Limited (Acquirer)) on pages 31 and 32 respectively of the Letter of Offer. Paragraph 10 of Section I(A) (Details of Berhyanda Limited (Acquirer)) of the DPS stands accordingly amended.

10.17 The Letter of Offer has been updated to include that there is no/nominee(s) respectively of the PAC 1 and PAC 2 who is/are on the board of directors of the Target Company. Please refer to: (i) paragraphs 10 and 19 of Section IV(B) (Details of Berhyanda Midco Limited) (PAC 1)) on pages 34 and 36 respectively of the Letter of Offer; and (ii) paragraphs 10 and 19 of Section IV(C) (Details of Jusrimal Midco Limited) on pages 37 and 39 respectively of the Letter of Offer, for further details.

10.18 The Letter of Offer has been updated to include details of the beneficial owners of the Acquirer, PAC 1 and PAC 2. Please refer to: (i) paragraph 20 of Section IV(A) (Details of Berhyanda Limited (Acquirer)) on page 33 of the Letter of Offer; (ii) paragraph 18 of Section IV(B) (Details of Berhyanda Midco Limited) (PAC 1)) on pages 35 and 36 of the Letter of Offer; and (iii) paragraph 18 of Section IV(C) (Details of Jusrimal Midco Limited) on page 38 of the Letter of Offer, for further details.

10.19 The Letter of Offer has been updated to include the updated issued and paid-up share capital of PAC 2 i.e., USD 6,50,623.27 comprising of 6,50,623,327 ordinary shares of USD 0.01 each and details of shareholders of PAC 2. Please refer to paragraph 5 of Section IV(C) (Details of Jusrimal Midco Limited) on pages 36 and 37 of the Letter of Offer, for further details. Paragraph 4 of Section I(C) (Details of Jusrimal Midco Limited) (PAC 2) of the DPS stands accordingly amended.

10.20 The Letter of Offer has been updated to include that the shares held and all the rights and interests of PAC 2 in Jusrimal Holdings Limited (subsidiary of PAC 2) that are pledged in favour of a security agent as a security for a credit facility granted to Jusrimal Holdings Limited have no impact on the obligation to complete to the Open Offer. Please refer to paragraph 21 of Section IV(C) (Details of Jusrimal Midco Limited) on page 40 of the LoF, for further details.

10.21 The Letter of Offer has been updated to include the closing market price of the Equity Shares of the Target Company as on the date of the Public Announcement (i.e., 26 December 2022) respectively on BSE and NSE. Please refer to paragraph 3 of Section VI (Background of the Target Company) on page 42 of the Letter of Offer, for further details.

10.22 The Letter of Offer has been updated to clarify that there are no depository receipts of the shares issued in foreign countries by the Target Company. Please refer to paragraph 13 of Section VI (Background of the Target Company) on page 42 of the Letter of Offer, for further details.

10.23 The Letter of Offer has been updated to include the composition of the board of directors of the Target Company as on the date of the Letter of Offer. Please refer to paragraph 16 of Section VI (Background of the Target Company) on page 43 of the Letter of Offer, for further details.

10.24 The Letter of Offer has been updated to additionally include the key financial information of the Target Company based on its annual audited consolidated financial statements as on and for the financial year ended on 31 March 2023 and unaudited limited review consolidated financials for the three months period ended 30 June 2023. Please refer to paragraph 18 of Section VI (Background of the Target Company) on pages 43 and 44 of the Letter of Offer, for further details.

10.25 The pre and post Offer shareholding pattern of the Target Company and related information has been updated as on 6 October 2023 (unless otherwise specified). Please refer to paragraph 19 of Section VI (Background of the Target Company) on page 45 of the Letter of Offer, for further details.

10.26 The Letter of Offer has been updated to include that the Acquirer has opened an escrow account with Deutsche Bank A.G., Mumbai branch pursuant to the escrow agreement entered by the Acquirer with Deutsche Bank A.G. Further, the Letter of Offer has been updated to include that the Acquirer and the Manager to the Open Offer have jointly by way of a letter dated 3 July 2023 replaced Kotak Mahindra Bank Limited as the escrow agent, and accordingly, to transfer the cash deposit of INR 402,62,60,000/- from Kotak Bank Escrow Account to the Escrow Account. Please refer to paragraph 5 of Section VII(B) (Financial Arrangements) on page 48 of the Letter of Offer, for further details. Section V (Financial Arrangements) of the DPS stands accordingly amended.

10.27 The Letter of Offer has been updated to include the source from which the Acquirer has received the Escrow Amount deposited in the Escrow Account. Please refer to paragraph 7 of Section VII(B) (Financial Arrangements) on pages 48 and 49 of the Letter of Offer, for further details. Section V (Financial Arrangements) of the DPS stands accordingly amended.

10.28 The Letter of Offer has been updated to include that the documents will be available for inspection to the Public Shareholders electronically during the Tendering Period. Please refer to Section XI (Documents for Inspection) on pages 77 and 78 of the Letter of Offer, for further details.

10.29 The Letter of Offer has been updated to include that the Acquirer has acquired control over the Target Company on 29 September 2023 in accordance with the SEBI (SAST) Regulations, prior to the commencement of the Tendering Period for the Open Offer, accordingly the acceptance of Equity Shares tendered pursuant to the Open Offer will be implemented by the Acquirer and PACs through Stock Exchange mechanism made available by the Stock Exchanges in the form of separate window ("Acquisition Window") as provided under the Takeover Regulations Master Circular and accordingly the LoF (including the cover page) throughout has been amended to delete any references to the off-market settlement and related aspects (including deletion of the Off-Market Form of Acceptance cum Acknowledgement). In view of the aforementioned, the disclosures with respect to the acceptance and settlement of the Open offer have been appropriately amended in the Letter of Offer at: (i) Section IX (Procedure for Acceptance and Settlement of the Open Offer) on page 55 onwards of the Letter of Offer; and (ii) Section X (Compliance with Tax Requirements) on page 65 onwards of the Letter of Offer. Section VIII (Procedure For Tendering The Equity Shares In Case Of Non-Receipt Of Letter Of Offer) of the DPS stands accordingly amended.

11. Revised schedule of activities:

Part VII (Tentative Schedule of Activity) of the Detailed Public Statement has been amended and the revised schedule of activities pertaining to the Open Offer is set out below:

No.	Name of Activity	Original Schedule of Activities (Day and Date) ⁽ⁱ⁾ (as disclosed in the DLof)	Revised Schedule of Activities (Day and Date) ⁽ⁱⁱ⁾
1.	Issue of Public Announcement	Monday, 26 December 2022	Monday, 26 December 2022
2.	Publication of the DPS in Newspapers	Monday, 2 January 2023	Monday, 2 January 2023
3.	Last date for filing of the draft Letter of Offer with SEBI	Monday, 9 January 2023	Monday, 9 January 2023
4.	Last date for public announcement for competing offer(s)	Monday, 23 January 2023	Monday, 23 January 2023 ⁽ⁱⁱⁱ⁾
5.	Last date for receipt of comments from SEBI on the draft Letter of Offer (in the event SEBI has not sought clarification or additional information from the Manager to the Open Offer)	Tuesday, 31 January 2023	Friday, 6 October 2023 ^(iv)
6.	Identified Date ^(v)	Thursday, 2 February 2023	Friday, 6 October, 2023
7.	Date of dispatch of the Letter of Offer to the Public Shareholders of the Target Company whose names appear on the register of members on the Identified Date	Thursday, 9 February 2023	Tuesday, 17 October 2023 ^(vi)
8.	Last date by which a committee of independent directors of the Target Company is required to give its recommendation to the Public Shareholders of the Target Company for this Open Offer	Tuesday, 14 February 2023	Wednesday, 18 October, 2023 ^(vii)
9.	Last date for upward revision of the Offer Price and/or the Offer Size	Tuesday, 14 February 2023	Wednesday, 18 October, 2023
10.	Date of publication of Open Offer opening public announcement, in the Newspapers in which the DPS has been published	Wednesday, 15 February 2023	Thursday, 19 October, 2023
11.	Date of commencement of the Tendering Period	Thursday, 16 February 2023	Friday, 20 October, 2023

No.	Name of Activity	Original Schedule of Activities (Day and Date) ⁽ⁱ⁾ (as disclosed in the DLof)	Revised Schedule of Activities (Day and Date) ⁽ⁱⁱ⁾
12.	Date of closure of the Tendering Period	Wednesday, 1 March 2023	Friday, 3 November 2023
13.	Last date of communicating the rejection/acceptance and completion of payment of consideration or refund of Equity Shares to the Public Shareholders of the Target Company	Thursday, 16 March 2023	Monday, 20 November 2023
14.	Last date for publication of post Open Offer public announcement in the newspapers in which the DPS has been published	Friday, 24 March 2023	Tuesday, 28 November 2023
15.	Date by which the underlying transaction which triggered open offer will be completed	-	Please refer to note 8 below

Notes:

(1) The original schedule of activities was indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations) and was subject to receipt of relevant approvals from various statutory / regulatory authorities.

(2) Where last dates are mentioned for certain activities, such activities may take place on or before the respective last dates.

(3) There has been no competing offer.

(4) Actual date of receipt of SEBI's final observations on the DLof.

(5) Date falling on the 10th Working Day prior to the commencement of the Tendering Period. The Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom this Letter of Offer will be sent. All the Public Shareholders (registered or unregistered) are eligible to participate in this Open Offer at any time prior to the closure of the Tendering Period.

(6) The dispatch of the LoF was completed on 14 October 2023.

(7) The recommendation of the IDC was published on 17 October 2023.

(8) The Acquirer, pursuant to the Share Purchase Agreement and in accordance with the applicable law including the SEBI (SAST) Regulations including Regulation 22(2) of the SEBI (SAST) Regulations (i.e., the Acquirer has made a cash deposit of INR 3280,00,00,000/- (being in excess of 100% of the Maximum Consideration payable under the Open Offer assuming full acceptance), has acquired on 29 September 2023, in a single tranche, from the Seller 12,75,37,043 Equity Shares of the Target Company representing 50.10% of the Voting Share Capital and along with the acquisition of 12,75,37,043 Equity Shares of the Target Company representing 50.10% of the Voting Share Capital, the Acquirer nominated certain individuals for appointment as directors (effective from 29 September 2023) on the board of directors of the Target Company (while certain directors of the Target Company who were nominated by the Seller or members of the promoter and promoter group of the Target Company as disclosed in the publicly available shareholding pattern of the Target Company for the quarter ended 30 June 2023, have resigned from the board of directors of the Target Company). Accordingly, the Acquirer has acquired control over the Target Company.

12. The Acquirer, the PACs and their respective directors accept full responsibility for the information contained in this Pre-Offer Advertisement cum Corrigendum (other than such information as has been obtained from public sources or provided by or relating to and confirmed by the Manager, the Target Company and/or the Seller) and also for the obligations of the Acquirer and the PACs laid down in the SEBI (SAST) Regulations in respect of the Open Offer.

13. This Pre-Offer Advertisement cum Corrigendum is expected to be available on SEBI's website (www.sebi.gov.in).

Issued on behalf of the Acquirer and the PACs by the Manager	
	Kotak Mahindra Capital Company Limited 27BK, 1st Floor, Plot No. C-27, 'G' Block, Bandra Kurla Complex, Bandra (East), Mumbai - 400 051 Tel No.: +91 22 4336 0128 Fax No.: +91 22 6713 2447 Contact Person: Mr. Ganesh Rane Email: suvenpharma.openoffer@kotak.com SEBI Registration Number: INM000008704 Validity Period: Permanent Registration

Registrar to the Open Offer	
	KFin Technologies Limited Selenium, Tower B, Plot No. 31 and 32, Financial District, Nanakramguda, Serilingampally, Hyderabad, Rangareddy - 500 032, Telangana, India Tel No.: +91 40 6716 2222/18003094001 Fax No.: +91 40 2343 1551 Contact Person: Mr. Murali Krishna Email: suvenpharma.openoffer@kfintech.com Investor Grievance E-mail: onward.rs@kfintech.com SEBI Registration Number: INR000000221 Validity Period: Permanent Registration

Issued by the Manager to the Open Offer
For and on behalf of the Acquirer and PACs
Berhyanda Limited (Acquirer)
Berhyanda Midco Limited (PAC 1)
Jusrimal Midco Limited (PAC 2)

Place: Cyprus
Date: 18 October 2023